

Central Administrative Tribunal
Jabalpur Bench

OA No.121/06

Monday this the 13th day of March, 2006

C O R A M

Hon'ble Mr.G.Shanthappa, Judicial Member

J.M.Kuyate
C/o V.P.Butey
85, Jai Bhim Nagar
Gwarighat Road
Jabalpur (M.P.)

Applicant

(By advocate Shri D.S.Prasad)

Versus

1. Union of India through
Secretary
Ministry of Communication
Department of Post, Sansad Marg
Dak Bhawan
New Delhi.
2. Chief Post Master General
Madhya Pradesh Circle
Bhopal
Through Deputy Director
Postal Accounts
Bhopal..
3. Director of Postal Accounts
Through Assistant Accounts Officer
Postal Nagpur.
4. Senior Superintendent of Post Offices
Jabalpur Division
Jabalpur.
5. Senior Post Master
Head Post Office
Jabalpur.
6. Post Master

7. Yavatmal-Wardha Postal Division.
Postal Division. Respondents

(By advocate Shri A.P.Khare)

O R D E R (oral)

By Mr.G.Shanthappa, Judicial Member

I heard the learned counsel for the applicant and on the directions of the Tribunal Shri A.P.Khare, the learned counsel for the respondents accepts the notice for the respondents.

2. The OA is taken up for final hearing in the admission stage.
3. The grievance of the applicant is that there is a recovery from the applicant by the respondents. The contention of the applicant is that respondent Nos.2 & 5 are fully responsible for the loss sustained as alleged. Hence he has submitted representations as per Annexures A6, A7 & A8. As per A-3 dated 3.12.2002, recovery of balance of Rs. 27185/- with penal interest in GPF was to be deducted. The applicant had submitted his representation by way of legal notice dated 2.8.2005 (A-2) and the representations are also pending with the respondents, which are not considered.
4. The learned counsel for the applicant has submitted that if a direction is given to the respondents to consider the representations, he would be satisfied.
5. I have considered the request made by the learned counsel for the applicant and I direct the respondents to consider the representations A-6, A-7 & A-8 and also Annexure A-2 dated 2.8.2005.

gsl

6. Without going into the merits of the case, I direct the respondents to consider the said representations and issue a reasoned and considered order in accordance with Rules within ^{a period of} one month from the date of receipt of this order.

7. The OA is disposed of as above. No costs.



(G. Shanthappa)
Judicial Member

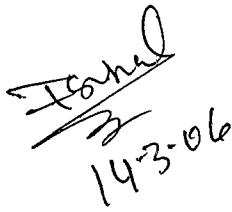
aa.

प्राप्तकर्ता सं. ओ/व्या..... जवलपुर, दि.....
चलिनिकरि, लोकोत्तमा.....

(1) संवित, उपराज्यमान अधिकारी, लोकोत्तमा, जवलपुर
(2) अधिकारी, लोकोत्तमा, जवलपुर
(3) प्रदक्षिणी/मंजरी/कु..... लोकोत्तमा, जवलपुर
(4) चंद्रमा, लोकोत्तमा, जवलपुर

को काउंसल D.S. President] Dr
D.S. Khare] Dr

सूचना एवं आवश्यक दस्तावेजी की जरूरत
उप संचालक


T. K. Patel
14-3-06